

the Missions. In due course, the Inspectorate may be expanded or regional offices may be set up to enable periodical internal audit and financial check of the activities of our Missions abroad to be carried out.

Shri Sanganna: May I know whether the functions of the Financial Adviser attached to the High Commissioner in U.K. have been defined, and if so, by whom?

Shri Anil K. Chanda: The Audit Officer attached to the High Commissioner in London is directly under the control of the Auditor-General, and the rules have been made by the Auditor-General.

Shri Sanganna: It has been suggested by the Public Accounts Committee that Financial Adviser attached to the High Commissioner in U.K. must be made subordinate to the Finance Ministry and not to the High Commissioner. What action has been taken on it?

Shri Anil K. Chanda: The whole question is being examined in detail in the Ministry.

Dr. Suresh Chandra: Have certain irregularities come to the notice of the Government in regard to the purchase of the Indian Embassy building in Paris, news about which appeared in the Press?

Shri Anil K. Chanda: I would like to have notice.

Dr. Ram Subhag Singh: How soon do Government expect to replace the untrained staff which the hon. Deputy Minister referred to, by trained staff, and what is the procedure for training that staff?

Shri Anil K. Chanda: The process is already going on. As I said, a number of these untrained officers have been replaced by trained ones. It is a continuous process.

SALT

*2313. **Shri Muniswamy:** (a) Will the Minister of Production be pleased to state whether it is a fact that representations have been received

by Government from the salt manufacturers of Marakkanam, South Arcot District regarding the difficulties in the manufacture and marketing of salt?

(b) If so, what action was taken on the representations?

The Parliamentary Secretary to the Minister of Production (Shri R. G. Dubey): (a) One representation has been received from certain salt producers of the Marakkanam Salt Factory.

(b) The points raised in the representation are under the consideration of the Government.

Shri Muniswamy: May I know whether Government are aware that manufacturers of salt are manufacturing salt in unlicensed land, thereby causing innumerable difficulties to those who pay licence fees?

The Minister of Production (Shri K. C. Reddy): Yes. This question has already been considered and the House is aware that we have taken adequate steps in the matter.

Shri Ramachandra Reddi: May I know whether there is any marketing organisation for salt?

Shri R. G. Dubey: There is no marketing organisation.

Shri Muniswamy: May I know whether any specific instructions will be given to the officers concerned to examine the sodium chloride percentage correctly?

Shri R. G. Dubey: I think there is some confusion about this matter. There is a certain Standard laid down by the Indian Standards Institution, and according to those specifications salt is taken to the laboratory at Madras and the analysis is actually done by the Institution. The Officer has nothing to do with it.

Shri Ramachandra Reddi: May I know whether the possibility of entrusting the marketing business to State organisation authorities has been examined?

Shri R. G. Dubey: This question does not arise, because Government have certain factories in Sambhar, Kharagoda etc. They have got their own organisation. But otherwise, it is a private industry entirely and we have nothing to do with it except a general sort of supervision regarding distribution etc.

MAITHON DAM

*2314. **Shri H. N. Mukerjee:** Will the Minister of **Irrigation and Power** be pleased to state:

(a) whether it is a fact that the Maithon Dam was scheduled to be completed by the end of 1954-55; and

(b) what progress has been made so far and whether the project is likely to be completed by the target date?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) Yes, Sir.

(b) 60 per cent. of the work on Earth Dam has been completed while work on the Concrete Dam has also commenced. The Dam is expected to be completed by the target date. The gates will take 3 months more.

Shri H. N. Mukerjee: May I know if it is a fact that 50 per cent. of the work on the concrete dam was scheduled to be completed by 1953-54, but that actual work has not begun and a full working season has been lost already?

Shri Hathi: The original schedule for the work was that the completion of the dam would be by September 1954? But because of late deliveries of the plant, the work could not begin according to that schedule. But as the hon. Member has mentioned, the latest target is 1954-55, and work is going according to that schedule.

Dr. Ram Subhag Singh: May I know whether the original plans for the Maithon and Panchet dams are likely to be changed slightly?

Shri Hathi: I do not think so. It may be about Panchet, but I am not quite sure.

Pandit Munishwar Datt Upadhyay: By what time power will be available from this dam?

Shri Hathi: The original tentative schedule was—end of 1954. But it is likely that it may be late by a few months. It depends upon the arrival of the turbines and generators.

Pandit Munishwar Datt Upadhyay: May I know whether the construction of the power house has been started?

Shri Hathi: Not yet constructed.

HOUSE RENT CHARGED FROM DISPLACED PERSONS

*2315. **Shri Shobha Ram:** Will the Minister of **Rehabilitation** be pleased to state what principles are adopted in determining the house rent to be charged from the displaced persons in urban areas?

The Minister of Rehabilitation (Shri A. P. Jain): A statement giving the required information is laid on the Table of the House. [See Appendix IX, annexure No. 49.]

Shri Shobha Ram: May I know whether this amount is charged from D.Ps. in all the towns or whether there is any discrimination made on the basis of population?

Shri A. P. Jain: No discrimination is being made. The principles on which rent is charged are laid down.

Shri Shobha Ram: May I know whether the D.Ps. settled on agricultural land have to pay the house-rent?

Shri A. P. Jain: In fact, this question does not relate to agricultural land. It relates only to urban areas. Nonetheless, I am prepared to answer it. No rent is being charged on houses allotted to agriculturists.

Shri Shobha Ram: My question is this. Where D. Ps. are settled on land in the vicinity of towns, but reside in the towns, have they to pay house-rent or not?